

From,
**Registrar General,
High Court of Judicature at
Allahabad.**

To,
**The Director,
Judicial Training & Research Institute, U.P.,
Vineet Khand, Gomti Nagar,
Lucknow.**

No. 602/Admin.(Services)/2026 Dated: Allahabad: October 09, 2026.

Subject: Regarding nomination of One Additional District & Sessions Judge from each district of U.P. dealing with NDPS matters for Two-Day Training Programme on "Expeditious Disposal of Seized Vehicles and Streamlining of Procedural Requirements under the NDPS Act" scheduled to be held on 23.10.2026 and 24.10.2026 at JTRI, Lucknow.

Madam,

With reference to Institute's letter no. JTRI/2026/1235 dated 05.10.2026 on the above noted subject, I have been directed to inform you that the Hon'ble Court has been pleased to nominate **one (01) Additional District and Sessions Judge from each district of U.P. with highest pendency of NDPS Case** for participation in captioned Two-Day Training Programme on "Expeditious Disposal of Seized Vehicles and Streamlining of Procedural Requirements under the NDPS Act", scheduled to be held on **23-24 October, 2026** at **JTRI, Lucknow**.

I am, therefore, to request you to kindly take necessary actions accordingly.

Yours sincerely,

sd/-
(Rajnish Kumar)
Registrar (J) (Services)
"For Registrar General"

No. 602(i)/Admin.(Services)/2026 Dated: Allahabad: October 09, 2026.

Copy forwarded to:-

- 1.** The Principal Secretary (Law) & L.R., Government of U.P., Lucknow.
- 2. All the District & Sessions Judges** of the state of Uttar Pradesh, with the request to kindly direct the **nominated Additional District and Sessions Judge (with highest pendency of NDPS cases)** from your **respective** Judgeship to participate in the aforementioned Two-Day Training Programme at **JTRI, Lucknow**, scheduled to be held on **23-24 October, 2026**.

sd/-
(Dhirul Tiwari)
Assistant Registrar (Services)
"For Registrar General"